

talion No. 7 were recovered from the house search of one employee.

(c) It is not feasible to estimate the loss of earnings at this stage as investigation by CBI is still in progress.

(d) 4 Non-Gazetted employees are suspected to be involved in the case. No Gazetted employee was suspected to be involved. Investigation about acquisition of disproportionate assets has been taken up against one of the employees.

(e) The assets case is under investigation.

(f) The enquiries are being conducted in a fair and impartial manner by CBI for ascertaining the truth which is an agency independent of Railway Administration.

Sardar Swaran Singh's Visit to Pakistan

*67. SHRI M. RAM GOPAL REDDY:

SHRI AMARSINH RATHAWA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Sardar Swaran Singh, Special emissary of Prime Minister visited Pakistan recently; and

(b) if so, to what extent it has helped to further normalise India's relation with Pakistan?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) Yes, Sir. Sardar Swaran Singh visited Pakistan from 11th to 14th April, 1980.

(b) The talks which Sardar Swaran Singh had with Pakistani leaders helped to create a better understanding in both India and Pakistan of their positions on various bilateral and international matters and are

expected to help in the process of normalisation of relations between the two countries.

Introduction of trains in Andal—Sainthia Section

*68. SHRI GADADHAR SAHA: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal under consideration of Government to introduce more trains in Andal-Sainthia section;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFER SHARIEF):

(a) No, Sir.

(b) Does not arise.

(c) Due to line capacity constraints and also movement of coal pilots on Andal-Sainthia section, it has not been found feasible to run any additional passenger train on this section.

Minimum Wages Act made infructuous by piece rate contract

*69. SHRIMATI GEETA MUKHERJEE: Will the Minister of LABOUR be pleased to state:

(a) whether the Statutory Minimum Wage Legislations meant to benefit the lowest rung of workers in the country is for all practical purposes being made infructuous by the use of 'piece-rate contract' all over the country both in industries as well as in the agricultural sectors; and

(b) if so, the steps being taken to stop this evasion?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJLAH): (a) and (b). The Minimum Wages Act contains safeguards for protecting minimum